

[*Translation*]

**Manufacturing of Passenger Aircraft by H.A.L.**

2808. SHRI SIMON MARANDI:  
SHRI PRAFUL PATEL:

Will the Minister of DEFENCE be pleased to state:

(a) whether Hindustan Aeronautics Limited is manufacturing passenger aircraft with a capacity of 120 passengers;

(b) if so, the number of aircraft manufactured since 1988 alongwith the details of expenditure incurred thereon, year-wise;

(c) the percentage of the foreign assistance/cooperation received by HAL and the names of the foreign institutions; and

(d) the number of small aircraft for domestic use and big aircraft for export which are likely to be manufactured by this company during 1992?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHNA KUMAR): (a) No, Sir.

(b) and (c). Do not arise.

(d). During 1992 no big aircraft is planned for manufacture. HAL presently plans manufacture 6 small aircraft (Dornier-228) for domestic Supply in 1992.

[*English*]

**Special Courts for Trial of Cases under Narcotic Drugs and Psychotropic Substances Act, 1985**

2809. SHRI P.C. THOMAS: Will the Minister of FINANCE be pleased to state:

(a) the number and details of special courts constituted so far for trial of cases under Narcotic Drugs and Psychotropic substances Act, 1985;

(b) the financial assistance provided to Kerala by the Union Government and various other organisations to constitute the special court;

(c) whether the special court has been constituted in Kerala; and

(d) if not, the reasons therefore and the time by which it is likely to be constituted?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) As per the information available with the Government, the following States have established special courts for trial of cases under the Narcotic Drugs and Psychotropic Substances Act, 1985:

| <i>S.No.</i> | <i>Name of the State</i> | <i>No. of Special Courts</i> |
|--------------|--------------------------|------------------------------|
| 1.           | Maharashtra              | 2                            |
| 2.           | Manipur                  | 4                            |
| 3.           | Goa                      | 1                            |
| 4.           | Tripura                  | 1                            |

(b) to (d). Section 36 of the Narcotic Drugs and Psychotropic Substances Act, 1985, as amended, provides for trial of offences by special courts which are to be created by the State Governments. As per the information available with the government, the State government of Kerala has not yet established such courts. The government of India has not provided any financial assistance to the Government of Kerala for the purpose.